

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1453 of 2019

IN THE MATTER OF:

Mr. Rashesh Purohit

...Appellant

Vs

Punjab National Bank & Anr.

....Respondents

Present:

For Appellant: Mr. Saurabh Jain, Advocate.

For Respondents: Mr. Karan Gandhi, Advocate for IRP

**Mr. Hashmat Nabi and Mr. Farah Naaz, Advocates
for PNB**

ORDER

27.01.2020 Learned Counsel for the Respondent states that copy of Appeal Paper Book is not received by him. Learned Counsel for the Appellant states that it was sent along with the Notice. He further states that still he will give a copy of the Appeal Paper Book to the learned Counsel for the Respondent.

Respondent may file Reply Affidavit within 15 days. Rejoinder, if any, may be filed by the Appellant within a week.

List the Appeal as 'For Admission (After Notice)' on **17th February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)